कोई कैटलाग बताया जा रहा है ? पुराने के मुताबिक कलेक्शंस की तादाद क्या है ?

श्री हुमायून् कबिर: इंडिया आर्ट के मुतालिक म्यूजियम में काफी छोटी छोटी किताबें हैं लेकिन इस किस्म का पूरा कैटलाग अभी बन रहा है और यह उनकी जिम्मेदारी है हमारी जिम्मेदारी नहीं है ।

श्री नवाबसिंह चौहान : क्या भारत सरकार यह उचित नहीं समझती कि उन चीजों के संबंध में यहां सूचना रहे क्योंकि भारत की बहुत सी अच्छी अच्छी चीजों और वस्तुओं का वहां पर क्लेक्शन है ?

श्री हुमायून् कबिर : दुनिया में बहुत सी जगहों में हिन्दुस्तान की बहुत अच्छी अच्छी चीजें हैं और उन सब चीजों का कैटलाग बनाना हमारे लिये मुश्किल है ।

SHRI B. K. P. SINHA: In pursuance of this report, may I know, Sir, if the Government have any information as to the action the British Government propose to take?

SHRI HUMAYUN KABIR: We have no more information beyond what has appeared in the papers. That question should be addressed to the British Government.

DR. RAGHUBIR SINH: May I know, Sir, if the Government of India are going to seek the information through our High Commissioner in U.K.?

SHRI HUMAYUN KABIR: There are other matters which are under discussion with this Commission. The report itself indicates that this Standing Commission is keenly conscious of improving the display and arrangement of the Indian objects. From their report it is also clear that even though the space has been reduced, the public exhibition at present has attracted a larger number of visitors to these gallaries. In view of this I do not think we need take any other action.

श्री नवाब सिंह चौहान : क्योंकि इन दो म्यूजियमों से इंडियन क्लेक्शन दूसरी जगह हटा दिया गया है इस लिये क्या इस की वजह यह समझ ली जाय कि वहां के म्यूजियम वालों को इस बारे में दिलचस्पी नहीं है । अगर सरकार ऐसा समझती है तो क्या वह म्यूजियम वालों से रिक्वेस्ट करने को तैयार है कि वह इन क्लेक्शनों को हिन्दुस्तान को वापस कर दे ?

SHRI HUMAYUN KABIR: I think I will reply in English so that everybody understands. The first part of the question is not justified because as I indicated a moment ago, the rearrangement and exhibition of the exhibits in one of the general sections has attracted a larger number of people. Therefore, even though the number of exhibits is somewhat smaller today, the number of people who are seeing these exhibits is much larger; there is no loss of interest.

DIWAN CHAMAN LALL: I wanted to ask my hon. friend whether it is not a fact that this collection in the Victoria and Albert museums is in charge of one of the greatest Indian Art authorities in the World?

SHRI HUMAYUN KABIR: They are all well-known experts.

भूमि अर्जन के सम्बन्ध में विधि आयोग की सिफारिशें

*२८५. **श्री नवाबसिंह चौहान :** क्या विधि मंत्री यह बताने की कृपा करेंगे कि :

(क) विधि आयोग ने भूमि अर्जन तथा अधिग्रहण विधि पर अपने दसवें प्रतिवेदन में भूमि अर्जन के सम्बन्ध में जो सिफारिशें की हैं, उन पर सरकार क्या कार्यवाही कर रही है; और

(ख) सरकार ने जो सिफारिशें मंजूर कर ली हैं, उन का ब्यौरा क्या है ?

†[LAW COMMISSION RECOMMENDATIONS REGARDING LAND ACQUISITION

*285. SHRI NAWAB SINGH CHAUHAN: Will the Minister of LAW be pleased to state:

(a) the action being taken by Government on the recommendations of the Law Commission regarding acquisition of land made in its Tenth Report on the Law of Acquisition and Requisitioning of Land; and

(b) the details of the recommendations which have been accepted by Government?]

विधि उपमंत्री (श्री आर० एम० हजारनवीस) (क) रिपोर्ट पर दो सम्बद्ध प्रशासकीय मंत्रालय अर्थात् कर्मान्त, आवास और संभरण मंत्रालय तथा खाद्य और कृषि मंत्रालय इस मंत्रालय से परामर्श कर के विचार कर रहे ह यह विधान समवर्ती सूची में आता है। अतः यह निश्चय किया गया है कि राज्य सरकारों को इस बात के लिये पत्र भेजा जाय कि वे रिपोर्ट से उत्पन्न होने वाली कुछ खास बातों के बारे में अपनी राय दें।

(ख) अभी तक कोई सिफारिश मंजूर नहीं की गई है। किसी भी सिफारिश को मंजूर करने से पहले राज्य सरकारों की राय पर विचार करना होगा।

†[THE DEPUTY MINISTER OF LAW (SHRI R. M. HAJARNAVIS): (a) The Report is being examined by the two Administrative Ministries concerned, namely, the Works, Housing and Supply Ministry and the Food and Agriculture Ministry in consultation with this Ministry. The legislation falls in the concurrent list. It has, therefore, been decided to address a communication to the State Governments, requesting them to give their views on certain important issues arising out of the Report.

(b) No recommendations have so far been accepted. The views of the State Governments will have to be considered before any recommendations are accepted.]

श्री नवाबसिंह चौहान : क्या केन्द्रीय सरकार ने इस संबंध में कोई निर्णय किया है और क्या वह अपनी तरफ से कोई कंसालिडेटेड कानून संविधान के अनुसार नहीं बना सकती है जो तमाम राज्यों के लिये लागू हो ?

श्री आर० एम० हजारनवीस : चूंकि जैसा मैंने अभी कहा कि यह बात कौनकरेन्ट लिस्ट में आती है इस लिये जब तक तमाम राज्य सरकारों की राय इस बारे में नहीं ली जाती तब तक हम अपनी अकेली ही राय से पूरी तरह से कोई कानून नहीं बना सकते हैं।

श्री नवाबसिंह चौहान : क्या इस से यह समझ लिया जाय कि जब तक तमाम स्टेट्स की राय एक सी नहीं होगी तब तक यह कानून नहीं बन सकेगा।

SHRI A. K. SEN: That is a different matter, Sir. But before we draft a final Bill, we see it quite necessary that the views of the State Governments are ascertained. Whether there is unanimity or not, that is a different matter.

श्री नवाबसिंह चौहान : वे क्या क्या आइटम्स हैं जिन के ऊपर राय मांगी गई है ?

SHRI A. K. SEN: The entire report has been sent for their comments.

SHRI BHUPESH GUPTA: Sir, the Law Commission has made a number of recommendations. May I know, Sir, how the Government are treating these recommendations, and when they would come to any definite conclusions with regard to all the major recommendations of the Law Commission?

SHRI A. K. SEN: With regard to the first part, Sir, I can say that the recommendations are being treated with the utmost respect and consideration. With regard to the latter

†[ ]English translation.

part, it is very difficult to say when all the recommendations will be given effect to.

SHRI BHUPESH GUPTA: May I know, Sir, if we can have some rough idea as to the time by which they would arrive at some conclusions with regard to the major items of those recommendations? I am not concerned with their details, Sir.

SHRI A. K. SEN: It is difficult to say which of those are major recommendations.

APPEAL FILED BY SHRI S. P. JAIN AGAINST THE FINE OF RS. 55 LAKHS

*286. SHRI BHUPESH GUPTA: Will the Minister of FINANCE be pleased to state:

(a) whether Shri S. P. Jain who has been fined Rs. 55 lakhs for violation of Foreign Exchange Regulation Act has appealed against the fine;

(b) if so, with whom he has filed the appeal; and

(c) whether the appellate authority has given its verdict?

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): (a) Yes, Sir.

(b) With the Foreign Exchange Regulation Appellate Board set up under Section 23E of the Foreign Exchange Regulation Act.

(c) Not yet, Sir.

SHRI BHUPESH GUPTA: May I know, Sir, the manner in which the payment of this sum was made, and whether the Government found out that the payment was made from the personal resources of Shri S. P. Jain?

SHRI B. R. BHAGAT: Sir, Shri Jain paid the penalty by a bank draft issued by the Punjab National Bank, Canning Street, Calcutta, on their New Delhi, Parliament Street, Branch within the prescribed period.

SHRI BHUPESH GUPTA: Is it not a law, Sir, that when a penalty of this nature is paid, the person who pays the penalty must pay it absolutely from his personal funds, and the Government should satisfy itself with regard to that?

SHRI MORARJI R. DESAI: If it is anything else, he will be liable to further proceedings. But that is not our business, to go on enquiring, unless there is any complaint.

SHRI BHUPESH GUPTA: The hon. Minister earlier said that some income-tax case was also pending and nearly Rs. 27 lakhs or so would be available under the income-tax law. May I know, Sir, the stage of those income-tax proceedings against Shri S. P. Jain?

SHRI MORARJI R. DESAI: I do not know it.

MR. CHAIRMAN: That is another question.

SHRI BHUPESH GUPTA: May I know Sir, whether this income-tax case is contingent upon final decision by the appellate authority in regard to the case under Foreign Exchange Regulations?

SHRI MORARJI R. DESAI: If it does not vary, it is bound to be contingent.

उत्तर प्रदेश तथा बिहार के बीच विवाद-ग्रस्त जमीन

*२८७. श्री नवाब सिंहचौहान : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) गंगा नदी के बहाव के इधर उधर होने से उत्तर प्रदेश के बलिया जिले की जमीन के घटने या बढ़ने के सम्बन्ध मे उत्तर प्रदेश तथा बिहार राज्यों के झगडे को निबटाने के लिये सरकार जो प्रयत्न कर रही थी, उस का क्या परिणाम निकला;